

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4484**

TO BE ANSWERED ON THE 8TH JANUARY, 2019/, PAUSHA 18, 1940 (SAKA)

JUSTICE VERMA PANEL REPORT

4484. SHRI R. DHRUVA NARAYANA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to change the sexual harassment law as per the report of the Verma panel;

(b) if so, the details thereof;

(c) whether the Government has issued any directives to the States to set up Statelevel employment tribunal to deal with such complaints; and

(d) if so, the details thereof, State/UT-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): Taking into account the recommendations of the Justice Verma Committee, Government has already made various amendments in Criminal Laws (Indian Penal Code, Code of Criminal Procedure, Indian Evidence Act and the Protection of Children from Sexual Offences Act, 2012) relating to a sexual harassment; assault or use of criminal force to woman with intent to disrobe; voyeurism; stalking; and rape.

Further, pursuant to the recommendation made in the Justice Verma Committee Report, domestic workers were included within the ambit of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.

(c): The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 provides for constitution of the Internal Complaints Committee instead of Employment Tribunal recommended by Justice Verma Committee.

(d): Does not arise.
